Press Note

Standards relating to total polar compounds in cooking oil

Food Safety and Standards Authority of India has notified the Food Safety and Standards (Licensing and Registration of Food Businesses) First Amendment Regulation, 2017 w.r.t quality of vegetable oil for repeated frying in the official gazette of India.

Repeated frying of oil leads to changes in physiochemical, nutritional and sensory properties of edible oil. Therefore, it is important to monitor quality of oil to avoid the use of degraded oil for cooking purposes. At present, there are general provisions in regulation to avoid re-use of cooking oil i.e. 're-heating and reuse of oil should be avoided as far as possible. Avoid using leftover oil wherever possible'.

This regulation prescribes the limit for Total Polar Compounds (TPC) to be maximum 25% beyond which the vegetable oil is not suitable for use.

These standards have been finalised after consideration of the comments received from stakeholders in this respect and shall come into force on 1st July, 2018.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग III—खण्ड 4
PART III—Section 4
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 419] नई दिल्ली, मंगलवार, अक्तूबर 31, 2017/कार्तिक 9, 1939
No. 419] NEW DELHI, TUESDAY, OCTOBER 31, 2017/KARTIKA 9, 1939

स्वास्थ्य और परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा और मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 24 अक्टूबर, 2017

फा. सं. मानक/ओएंडएफ/अधिसूचना(6)/एफएसएसएआई-2017.—खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण) संशोधन विनियम, 2017 का प्रारूप खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उपधारा (1) की अपेक्षानुसार भारतीय खाद्य सुरक्षा और मानक प्राधिकरण की अधिसूचना फा. सं. मानक/ओएंडएफ/अधिसूचना(6)/एफएसएसएआई-2017, तारीख 23 मार्च, 2017, द्वारा भारत के राजपत्र असाधारण, भाग III, खंड 4, में प्रकाशित किया गया था जिसमें उन व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उक्त अधिसूचना वाले राजपत्र की प्रतियाँ जनता को उपलब्ध करा दी गयी थी, तीस दिन की अवधि की समाप्ति के पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियाँ जनता को 31 मार्च, 2017, को उपलब्ध करा दी गई थी;

और भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा उक्त प्रारूप विनियमों के संबंध में जनता से प्राप्त आक्षेपों और सुझावों पर विचार कर लिया गया है;

अत: अब, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा92 की उप-धारा (2) केखंड (ण) के साथ पठित धारा 16, द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण), 2011 का और संशोधन करने के लिए निम्नलिखित विनियम बनाता है, अर्थात् :—

विनियम

1. संक्षिप्त नाम और प्रारंभ— (1) इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण) पहला संशोधन विनियम, 2017 है।

(2) ये विनियम 1 जुलाई, 2018 को प्रवृत होंगे।

2. खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण) विनियम,2011 की अनुसूची 4 के भाग–V, के पेरा-VI, के उप-पेरा 7 में, फ्राई किए गए खाद्य, खंड (घ) में निम्नलिखित शब्द और अंक अन्तः स्थापित किए जाएंगे, अर्थात्—

"तथापि, ऐसे वनस्पति तेल का, जिसमें कुल पोलर कम्पाऊन्ड 25 प्रतिशत से अधिक विकसित हो गया है, उपयोग नहीं किया जाएगा।"

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन- III/4/असा./288/17]

टिप्पण: मूल विनियम भारत के राजपत्र, असाधारण भाग III, खंड 4, में अधिसूचना सं. 2-15015/30/2010, तारीख 1 अगस्त, 2011 द्वारा प्रकाशित किए गए थे और तत्पश्चात निम्नलिखित अधिसूचनाओं द्वारा उनका संशोधन किया गया:

(i) एफ. सं. 2-15015/30/2012, तारीख 10 जून, 2014; तथा

(ii) एफ. सं. 2-15015/30/2012, तारीख 13 जुलाई, 2016।

MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 24th October, 2017

F. No. Stds/O&F/Notification(6)/FSSAI-2017.— Whereas draft of the Food Safety and Standards (Licensing and Registration of Food Businesses) Amendment Regulations, 2017, were published as required under sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006) vide notification of the Food Safety and Standards Authority of India number F. No. Stds/O&F/Notification(6)/FSSAI-2017, dated 23rd March, 2017 in the gazette of India, Extraordinary, Part-III, Section 4, inviting objections and suggestions from the persons likely to be affected thereby before the expiry of the period of thirty days from the date on which the copies of the Official Gazette in which this notifaction is published are made available to the public;

And whereas copies of the said Gazette were made available to the public on 31st March, 2017;

And whereas objections and suggestions received from the public in respect of the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by clause (o) of sub-section (2) of section 92 read with section 31 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations to amend the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, namely:—

Regulations

1. **Short title and commencement.—** (1) These regulations may be called the Food Safety and Standards (Licensing and Registration of Food Businesses) First Amendment Regulations, 2017.

(2) These regulations shall come into force on 1st July, 2018.

2. In the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, in Schedule 4, in Part-V, in paragraph VI, in sub-paragraph 7 relating to Fried Foods, in clause (4) , the following word and figure shall be inserted, namely—

"However, vegetable oil having developed Total Polar Compound more than 25% shall not be used.".

PAWAN AGARWAL, Chief Executive Officer

[ADVT-III/4/Exty./288/17]

Note : The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4, *vide* notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended *vide* notification numbers:

i) F. No. 2-15015/30/2012, dated the 10th June, 2014; and

ii) F. No. 2-15015/30/2012, dated the 13th July, 2016.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2017.11.02 15:57:07 +05'30'